

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indira Nagar, Bangalore.

FRIDAY, the 2ND MAY, 1986

PRESENT

The Hon'ble Member(Judl.) .. Shri, Ramakrishna Rao
The Hon'ble Member(Admn.) .. Shri L.H.A. Rego

IN

Contempt of Tribunal Case Nos 1 to 3 of 1986
(In application Nos 441 to 443/86(F))

Shri T. Nataraja,
Shri CH. Suryanarayana,
Shri J. Pethuru,
C/o Sh. M.Raghavendrachar, Advocate,
No.1074-1075, Banasankari I stage,
Srinivasanagar, Phase,II
Bangalore.

.. Applicants

VERSUS

1. The Director,
Foreman Training Institute,
Tumkur Road, Bangalore.
2. The Workshop in-charge,
Foreman Training Institute,
Tumkur Road, Bangalore.
3. Union of India,
Ministry of Labour,
New Delhi.

.. Respondents.

ORDER

Shri M. Raghavendrachar present for the applicants.
Shri M. Vasudeva Rao present on behalf of Shri Padmarajaiah,
Sr. Standing Counsel for Respondents. The first Respondent i.e. the Director, Foreman Training Institute, is also present.

Shri Vasudeva Rao states before us on behalf of Shri Padmarajaiah, that the respondents are prepared to give an undertaking to offer the applicants appointments in Class 'D' posts on an Ad-hoc basis till they are regularised and in view of this undertaking, the main applications and the contempt applications may be disposed of. Normally, we would have liked if a memo had been filed by the Respondents regarding the undertaking, but the Director, Foreman Training Institute (hereafter called the Director) who is present in the Court today, has himself confirmed the undertaking. We, therefore, do not insist on

Registered A/D Registered A/D

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**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

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ORDER SHEET

Application No. 442 of 1986/F

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		therefore, restrain the respondent ^{from} giving effect to the orders dated 5.3.1986 until further orders are passed on these applications. Let copies of documents etc be immediately served on the respondent by the Registry and also by the Counsel for the applicant. Sd/... Member(R) 13.3.86 Sd/.... Member (RR) 13.3.86 The Contempt of Court Application be posted for hearing on 24.3.1986 <i>[Signature]</i> 24.3.86 Member (Admns)
21-3-86	A Common Interim order & notice of application issued on 13/14-3-86. 8/14/3/86. Advocate for the Applicant has filed a Contempt of Court Application. Placed before the Tribunal for consideration & admission. 8/21/3/86. <i>[Signature]</i> 21/3/86 Member (A)	
24-3-86		Admitted. Adjourned for hearing to 16-4-86. <i>[Signature]</i> 24-3-86 Member (Admns)